

(e) the action taken on various surveys conducted ; and

(f) the various schemes for 1983 and 1984 which are to be carried out for the welfare of the weaker sections of the society ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :
(a) and (b). Yes, Sir.

(c) to (e). According to the Delhi Development Authority the survey reports are under analysis and examination before submission to Government of India.

(f) The Delhi Development Authority have reported that it is proposed to construct 5 more night shelters in addition to the existing 13 night shelters, for the benefit of pavement dwellers and homeless, in different locations of Union Territory of Delhi. The Delhi Development Authority have also reported that the various welfare schemes like construction of stalls and kiosks, dhobi ghats, pig-sheds, community work centres, barat ghars, development of parks and play grounds and development of harijan basties have been launched.

House Rent Allowance to Employees of Semi-Government and Autonomous Bodies Sharing Government Accommodation with Relatives

3117. SHRI ATAL BIHARI VAJPAYEE :
SHRI RAM PRASAD AHIRWAR :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a Central Government employees living in Government accommodation with his allottee relative, is not eligible to House Rent allowance, but entitled to the Government accommodation on "out of turn basis" on the retirement or death of the allottee relative ;

(b) whether the employees of the Semi-

Government or Autonomous Bodies, living in Government accommodation with their allottee relatives are not eligible to House Rent allowance but on the retirement or death of the allottee relative, are not entitled to any Government accommodation and are rather thrown out on the roads ;

(c) if so, whether to remove this disability Government are considering to allow HRA to such employees of the Semi-Government and Autonomous bodies, who are not entitled to Government accommodation on the retirement or death of the allottee relatives ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :
(a) In so far as Central Government employees are concerned, no house rent allowance is admissible to a Central Govt. employee, if

(i) he shares Govt. accommodation allotted rent free to another Government servant ; or

(ii) he/she resides in accommodation allotted to his/her parents/son/daughter by the Central Govt., State Govt., an autonomous public undertaking or semi-Govt. organisation such as a Municipality, Port Trust, etc ; or

(iii) in cases where his wife/her husband has been allotted accommodation at the same station by the Central/State Govt., an autonomous public undertaking, or semi-Govt. organisations such as Municipality, Port Trust etc., whether he/she resides in that accommodation or separately in accommodation rented by him/her.

Only the son or unmarried daughter or spouse of retired or deceased allottee employee is eligible for the concession of ad-hoc allotment/regularisation from the General Pool on fulfilment of certain